

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RELIANCE MEDIAWORKS LIMITED
OPERATING IN THE BUSINESSES OF THEATRICAL EXHIBITION OF FILMS,
FILM AND MEDIA SERVICES AND TELEVISION CONTENT PRODUCTION AND
DISTRIBUTION AT MUMBAI

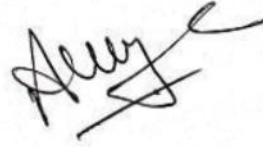
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RELIANCE MEDIAWORKS LIMITED CIN: U29299MH1987PLCo45446 PAN: AAACA4252H
2.	Address of the registered office	Regd. Office: Cosmos Chambers, Cabin No. 11, Floor R-1, Plot -20, Raja Bahadur Mansion, Ambalal Doshi Marg, Stock Exchange, Mumbai, Mumbai, Maharashtra, India, 400001
3.	URL of website	https://www.reliancemediaworks.com/
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the year 2023-24.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2023-24.
7.	Number of employees/ workmen	Three (3) Employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.reliancemediaworks@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.reliancemediaworks@gmail.com
10.	Last date for receipt of expression of interest	15-09-2025
11.	Date of issue of provisional list of prospective resolution applicants	25-09-2025
12.	Last date for submission of objections to provisional list	30-09-2025
13.	Date of issue of final list of prospective resolution applicants	10-10-2025

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15-10-2025
15.	Last date for submission of resolution plans	14-11-2025
16.	Process email id to submit Expression of Interest	cirp.reliancemediaworks@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: August 31, 2025

Place: Mumbai




**IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

Through its Director – Ritesh Prakash Adatiya

Appointed as Resolution Professional

In the Matter of Reliance Mediaworks Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Validity of AFA: December 31, 2025

Email for Correspondence - cirp.reliancemediaworks@gmail.com

 e-TENDER NOTICE – 072 / 2025-26			
Following e-Tender offers are invited online from registered contractors / companies etc. are available at our website https://eprocurement.mahagenco.in .			
e-Tender No.	RFX No.	Particulars of Work / Supply	Estt. Cost Rs. (In Lakhs)
TN0533 BM1 Refloated	3000060991	PROCUREMENT OF WORM SHAFT THRUST AND GUIDE BEARING HOUSING OF XRP 803 ½ HP COAL MILL IN UNIT NO. 1 & 2.	23.92
TN0534 AHP1 Refloated	3000060995	PROC. OF DESIGN, DEVELOPMENT, MANUFACTURING, SUPPLY WITH ERECTION, COMMISSIONING OF BOTTOM ASH OVERFLOW PUMP ALONG WITH MOTOR AT KHAPARKHEDATPS	29.20
TN0535 CS Refloated	3000061058	PROCUREMENT OF VARIOUS LOW PRESSURE AND LOW TEMPERATURE STEEL CONSUMABLE FOR U#1 COH.	6.56
TN0536 OS1	3000061097	MAINTENANCE CONTRACT ALONG WITH SPARES FOR FULLY AUTOMATIC REVERSE OSMOSIS WATER TREATMENT PLANT OF CAPACITY 1000 LTR/HR INSTALLED AT SERVICE BUILDING 4X210 MW, KHAPARKHEDA TPS ON PURELY AS AND WHEN REQUIRED BASIS.	2.84
TN0537 CHP1	3000061111	WORK OF COMPLETE MODIFICATION, REFURBISHMENT, UPGRADEATION AND REPLACEMENT OF 18.5 KW SLEWING DRIVE SYSTEM OF STACKER/RECLAIMER NO. 1 & 2 IN CHP-1, TPS KHAPARKHEDA.	22.97
TN0538 AHP1 Refloated	3000061119	PROCUREMENT OF GUILLOTINE GATES CHAIN LINKS FOR U#4 COH FOR AHP-I.	5.35
TN0539 TM1 Refloated	3000061121	PROCUREMENT OF HIGH-PRESSURE CRITICAL BENDS FOR TURBINE AND ITS AUXILIARIES FOR COH 1 & 4 AT TPS KHAPARKHEDA.	12.23
TN0540 AHP2	3000061064	BIENNIAL CONTRACT FOR HOUSEKEEPING & ALLIED WORKS AT ASH HANDLING PLANT UNIT #5, 500 MW AT KHAPARKHEDATPS.	106.59
TN0542 CHP2	3000061168	PROCUREMENT OF MODIFIED RETURN ROLLERS FOR APRON FEEDER CHAIN DRIVE IN CHP-II, 500MW KHAPARKHEDATPS.	5.29
TN0544 CHP1 Refloated	3000061196	REPAIR OF SELF-STARTER & ALTERNATOR OF VARIOUS VEHICLES/EQUIPMENTS ON AS & WHEN REQUIRED BASIS AT KHAPARKHEDATPS.	5.34
TN0545 CHP1 Refloated	3000061198	WORK CONTRACT FOR HIRING HEAVY VEHICLES REQUIRED AT RAIL TRACK MAINTENANCE CHP-I & II ON AS & WHEN REQUIRED TPS.	5.97
TN0546 EM1 Refloated	3000061217	PROCUREMENT OF VARIOUS LOW - TENSION HEAT RESISTANT MULTI STRAND FLEXIBLE CABLES FOR 210MW, KHAPARKHEDATPS.	9.62
TN0547 AHP1	3000061250	PROCUREMENT OF 65 NB, 80 NB & 100 NB PLUG VALVES FOR AHP-I.	5.51
TN0548 AHP1	3000061254	PROCUREMENT OF GAS DISTRIBUTION PLATES FOR ESP FOR U#01 COH AND SHUTDOWN FOR AHP-I.	8.41
TN0549 EM1	3000061258	WORK OF LT TRANSFORMER OVERHAULING DURING AOH OF UNIT #01 AT 210 MW TPS KHAPARKHEDA.	12.51
TN0550 TM1 Refloated	3000061289	PROCUREMENT OF HIGH-PRESSURE CRITICAL PIPES FOR TURBINE AND ITS AUXILIARIES FOR COH 01 & 04 AT TPS KHAPARKHEDA.	13.42
TN0551 BM1	3000061338	PROCUREMENT OF BOILER SECOND PASS CDS TUBES FOR UNIT NO. 4 COH.	20.54
Note » Tender cost is Rs. 1,000/- + GST.			Sd/- Chief Engineer (O&M) MSPGCL, TPS Khaperkheda



Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Vikas Sharma/ Rekha Rani/ House No. 276, Parbhuvwala (116), Hisar Haryana- 125113/ LBHIS00005939767	Plot No.129, Single Storeyed, Situated At Mauza Vazir Devi Colony, Uklana Mandi, Vasika No. 5800, Tehsil Uklana, Within The Limits of The Municipal Corporation, District Hisar, Haryana- 125113	08/08/2025 Rs. 12,64,508.53/-	09/ Jun/ 2025
2.	Hemant Kumar/ Parul Dawar/ Flat No.602, Tower-1, Vipul Lavanya, Sector-81, Nawada, Fathapur (112), Haryana Gurgaon- 122004/ LBGUR00005843173	Flat No.702, 7th Floor, Lalwani Vastu, Wing-A-2, Situated At S No.232/1+2, Sakore Nagar Co-Op Housing Society, Viman Nagar, Plot No.63 To 69, Lohagong, District Pune, Maharashtra- 411014	08/08/2025 Rs. 15,62,652.5/-	03/ Jun/ 2025

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: August 30, 2025
Place: Mumbai

Sincerely Authorised Officer,
For ICICI Bank Ltd.



ARMB, Thane,
PNB Pragati Tower, 3rd Floor, Plot C-9, Block-G, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Email: cs8325@pnbn.co.in

Annexure -15 (Revised SI-10 B)

POSSESSION NOTICE

Common Possession Notice for Immovable Properties in case of more than one Borrower by the respective Authorised Officers (For Immovable/Movable property)

Whereas,

Punjab National Bank/ the Authorised Officer/s of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s).

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002, on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon.

S. No.	Name of the Borrower/Mortgagor/uarantor (Owner of the property)	Description of the Property mortgaged	Date of Demand Notice	Date of affixture of possession notice	Amount outstanding as on the date of demand notice.(Rs.)	Name of The Authorized Officer/s
1	Vikash J Singh	Flat No.11, 3rd Floor, Mehul Apt CHSL, Dattapada Road No.2, Borivali (East) Mumbai 400066	09.05.2025	26.08.2025	Rs. 54,25,109.72/- (Rupees Fifty Four Lakhs Twenty Five Thousand One Hundred Nine And Seventy Two Paise Only) as on 30.04.2025	Mr. Sunil Kumar
2	Raval Bhavik Kanayalal	Flat No.801, on the 6th Floor, A Wing Tirupati Heights Building, Tirupati Heights CHSL, Sr. no. 69/1, Village Bhadwad, Taluka Bhiwandi Thane 421302	03.05.2025	30.08.2025	Rs. 35,91,506/- (Rupees Thirty Five Lakhs Ninety One Thousand Five Hundred And Six Only) as on 28.02.2025	Mr. Sunil Kumar

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets

Date: 30.08.2025
Place: Thane/Mumbai

Sd/-
Authorised Officer
Punjab National Bank

PUBLIC NOTICE

NOTICE is hereby given to public at large that the undersigned Advocate is investigating the title of Shri. Chandra Ramchand Hathiramani, of about 65 years (date of birth 02/02/1960) son of Mr. Ramchand Hathiramani, British Citizen, presently residing at Flat 2004, Alibatha Towers, Business Bay, DUBAI, UAE., in respect of the property more particularly described in the schedule hereunder written.

All persons having or claiming any right, title, claim, demand or estate interest in respect of the said property or to any part thereof by way of sale, exchange, mortgage, let, lease, lien, charge, maintenance, license, gift, inheritance, share, possession, easement, trust, bequest possession, assignment or encumbrance of whatsoever nature or otherwise are hereby requested to intimate to the undersigned in writing at the address mentioned below of any such claim accompanied with all necessary and supporting documents within 14 days from the date of publication hereof, failing which it shall be presumed that there are no claims and that claims, if any, have been waived off and the undersigned shall proceed to issue a Title Certificate in respect of the same.

SCHEDULE OF PROPERTY

Residential premise registration bearing No. B-505 off 1948 being Flat No. 43 admeasuring 104.16 Sq. Meter(Carpet) on the Fourth Floor, situated in Block No. 7 of "Shyam Nivas, Shyam Co-operative Housing Society Ltd. at 51, Bhulabhai Desai Road, Mumbai - 400026 together with all and singular the right, interest and benefit as the member of the Society in the shares, deposits, sinking fund and other funds appearing to the credit of the transferor in the account of the society, lying on plot of the land bearing Cadastral Survey No. 7, 8, 9 of 759 of at Malabar Cumbala Hill Division and BMC Ward Jurisdiction at D Ward 3526 (1&2)/2503/ (1) situated at, Mumbai, together with 5 fully paid up shares of Rs. 100/- each bearing distinctive Nos. 346 to 350 as per Share Certificate No. 70.

VIDHI PARTNERS, ADVOCATES
2nd Floor, Darabshaw House, Shoorji Vallabhdas Marg, Ballard Estate, Mumbai - 400 001.
Tel: +91-22-43558555
Email: khushnumah.banerjee@vidhiipartners.com

Public Notice for Shifting of Registered Office from Jurisdiction of the Registrar of Companies, Mumbai to Jurisdiction of the Registrar of Companies Pune within the State of Maharashtra.

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

BEFORE THE CENTRAL GOVERNMENT

REGIONAL DIRECTOR WESTERN REGION, MUMBAI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of INDIGENOUS HORSE OWNER'S ASSOCIATION having its registered office at Gala No.417, Ajay Services Industrial Premises Co-Op Society Ltd, B-Anjwadi, Dr. Mascara Enhas Road, Mumbai City, Maharashtra, India, 400010.

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the final resolution passed at the Extra-Ordinary General Meeting held on 29th August 2025 to enable the company to change its Registered office from State of Maharashtra, Mumbai to State of Maharashtra, Pune i.e. within the same state and different Jurisdiction.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region at the address Everest 5th Floor, 100 Marine Drive, Mumbai - 400002 within 14 (Fourteen) days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: Rohan Samir More, Japaloupe Equestrian Centre Pvt. Ltd., Shankarwadi, off Mumbai Pune Highway (NH4), Somatne Phata, Talegaon Dabhade, Pune-410506.

For and on behalf of the Applicant
INDIGENOUS HORSE OWNERS ASSOCIATION
Sd/-
ROHAN SAMIR MORE
DIRECTOR (DIN: 03063796)

Date: 29-08-2025
Place: Mumbai

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR RELIANCE MEDIAWORKS LIMITED

OPERATING IN THE BUSINESSES OF THEATRICAL EXHIBITION OF FILMS, FILM AND MEDIA SERVICES AND TELEVISION CONTENT PRODUCTION AND DISTRIBUTION AT MUMBAI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LP No.	RELIANCE MEDIAWORKS LIMITED CIN: U29299MH1987PLC045446 PAN: AAACA4252H
2. Address of the registered office	Regd. Office: Cosmos Chambers, Cabin No. 11, Floor R-1, Plot-20, Raja Bahadur Mansion, Ambalal Doshi Marg, Stock Exchange, Mumbai, Maharashtra, India-400001.
3. URL of website	https://www.reliancemediaworks.com/
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the year 2023-24.
5. Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6. Quantity and value of main products/ services sold in last financial year.	No sale of main products/services was made during the last financial year 2023-24.
7. Number of employees/ workmen	Three (3) Employees
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at corp.reliancemediaworks@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at corp.reliancemediaworks@gmail.com
10. Last date for receipt of expression of interest	15-09-2025
11. Date of issue of provisional list of prospective resolution applicants	25-09-2025
12. Last date for submission of objections to provisional list	30-09-2025
13. Date of issue of Final List of Prospective resolution applicants	10-10-2025
14. Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15-10-2025
15. Last date of Submission of resolution plans	14-11-2025
16. Process email id to submit Expression of interest	corp.reliancemediaworks@gmail.com
17. Details of the corporate debtor's registration status as MSME.	As per available records, the Corporate Debtor does not have MSME registration.

Date: August 31, 2025
Place: Mumbai

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Ritesh Prakash Adape Appointed as Resolution Professional in the Matter of Reliance Mediaworks Limited
IBBI Reg. No: IBBI/ IPE-0040/ IPE-2/2022-23/50021
Validity of AFA: December 31, 2025
Email for Correspondence: corp.reliancemediaworks@gmail.com

केनरा बैंक Canara Bank
A part of India's Banking Group

STRESSED ASSET MANAGEMENT BRANCH : Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai- 400 051. Tel : +91 22 -26728798 Email: cb15550@canarabank.com

FORM B (See rule 7(1)) FORM OF DEMAND NOTICE

(Under rule 7(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process of Personal Guarantors to Corporate Debtors) Rules, 2019)

Date – 31.07.2025

To: **Mr. Nihar N Parikh**, Flat No. 33, Tanhee Heights Petir Hall, 66 Nepeansea Road Mumbai-400006.

From: **Canara Bank**, a body corporate constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970, having its Head Office at 112, AC Road, Bangalore-560002, and among other places, having its **STRESSED ASSET MANAGEMENT BRANCH** at Mumbai.

Subject: Demand notice in respect of unpaid debt in default due from **M/s. Shrenuj and Co.Ltd** under the Code.

1. This letter is a demand notice of unpaid debt in default due from **M/s. Shrenuj and Co. Ltd.**

2. Please find particulars of the unpaid debt in fault below:

PARTICULARS OF DEBT	
1	Total outstanding debt (including any interest or penalties) as on 30.06.2025
2	Amount of debt in default
3	Date when the debt was due
4	Date when the default occurred
5	Nature of the debt.
6	Secured debt including particulars of security held, the date of its creation, its estimated value as per the creditor (as applicable), and details of securities
7	Unsecured debt (as applicable)
8	Details of retention of title arrangements (if any) in respect of goods to which the debt refers
9	Particulars of an order of a court, tribunal or arbitral panel adjudicating on the default, if any
10	Record of default with the information utility, if any (attach a copy)
11	Details of succession certificate, or probate of a WILL, or letter of administration, or court decree (as may be applicable), under the Indian Succession Act, 1925 (10 of 1925) (attach a copy)
12	Provision of law, contract or other document under which debt has become due
13	A statement of bank account where deposits are made or credits received normally by the creditor in respect of the debt of the corporate debtor, from the date on which the debt was incurred
14	List of documents attached to this notice in order to prove the existence of debt and the amount in default

3. If you believe that the debt has been repaid before the receipt of this notice, please demonstrate such repayment by sending to us, within fourteen days of receipt of this notice, the following:

(a) An attested copy of the record of electronic transfer of the unpaid amount from the bank account of the guarantor; or

(b) Evidence of encashment of cheque for the unpaid amount issued by the guarantor; or

(c) An attested copy of any record that Canara Bank has received the payment.

4. The undersigned request you to unconditionally pay the unpaid debt in default in full within fourteen days from the receipt of this letter failing which insolvency resolution process, under the Code, shall be initiated against you.

Yours sincerely,
Sd/-
Chief Manager



LIC HOUSING FINANCE LTD

LIC HOUSING FINANCE LIMITED
Jeevan Prakash, 4th Floor, Sir P.M.Road, Fort, Mumbai-400001.

WHEREAS the undersigned being the Authorized Officer of L.I.C. Housing Finance Ltd (LIC HFL), under Securitization & Reconstructions of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued Demand Notice to following Borrowers/Mortgagors calling upon them to repay the outstanding due amount mentioned in the said notices. However, The Borrowers/Mortgagors, having failed to repay the said due amount, the undersigned have taken **PHYSICAL POSSESSION** of the following properties in the exercise of powers conferred U/s 13(4) and U/s 14 of the said Act read with the Rule 8 of the said Rules.

Sr No	Name of the Borrowers & Loan Ac. No.	Property Description	Date Of Demand Notice	Fix Reserved Price	EMD (Rs)	Inspection Date & Time	EMD COLLECTION ACCOUNT DETAILS
1	Loan A/C No. 610400002692 Mr. Anil Rajguru	Flat No. 104, 1st Floor, Bldg A, Sagar Residency CHS, Boriwade, Anand Nagar, Ghodbunder Road, Thane (W)- 400615. (Carpet Area : 400 sq.ft)	25.01.2019	Rs. 58,10,000.00 (Rupees Fifty Eight Lakh Ten Thousand Only)	Rs. 5,81,000.00 (Rupees Five Lakh Eighty One Thousand Only)	26.09.2025 10.00 AM to 12.00 PM	Beneficiary Name : LIC HOUSING FINANCE LTD Beneficiary Bank Name:Axis Bank Beneficiary Bank Account No.:LHMU610400002692 IFSC Code: UTIB0000004
2	Loan A/C No. 610400003069 & 610400003070 Mr. Deepak Shah Ms. Achala Deepak Shah	Flat No.801 and 802 (Merged). 8th floor. Ariosto cloud, Near Nanavati Hospital,S V Road, Vile Parle West, Mumbai-400056. (Carpet Area : 1955 sq.ft +1678 sq.ft = 3633 sq.ft) *This property is underenforcement directorate attachment	09.12.2019	Rs. 20,00,00,000.00 (Rupees Twenty Crore Only)	Rs. 2,00,00,000.00 (Rupees Two Crore Only)	28.09.2025 10.00 AM to 12.00 PM	Beneficiary Name : LIC HOUSING FINANCE LTD Beneficiary Bank Name: Axis Bank Beneficiary Bank Account No.:LHMU610400003069 IFSC Code: UTIB0000004
3	Loan A/C No. 610300002300 Mr Jeetendra Pujary Ms Sujata Pujary	Flat no.303 3rd Floor ,A Wing, Mangal Gopal Chs Ltd,Kalina Satacruz East , Mumbai - 400072. (Carpet Area : 719 sq.ft)	20.02.2019	Rs.1,80,00,000.00 (Rupees One crore Eighty Lakhs Only)	Rs.18,00,000.00 (Rupees Eighteen Lakhs Only)	28.09.2025 2.00 PM to 5.00 PM	Beneficiary Name : LIC HOUSING FINANCE LTD Beneficiary Bank Name:AxisBank Beneficiary Bank Account No.:LHMU610300002300 IFSC Code:UTIB0000004
4	Loan A/C No. 611000005009 & 611000005523 Mr. Amol Yashwant Shirke Ms.pradnya Shinde	Flat no-102, 1st Floor, S.No-32, H.No-1, Atlantis Apartment, Boriwade, Thane -400608. (Built up Area : 482sq.ft)	02.12.2023	Rs.79,00,000.00 (Rupees Seventy Nine Lakh Only)	Rs.7,90,000.00 (Rupees Seven Lakh Ninety Thousand Only)	26.09.2025 2.00 PM to 5.00 PM	Beneficiary Name : LIC HOUSING FINANCE LTD Beneficiary Bank Name:AxisBank Beneficiary Bank Account No.:LHMU611000005009 IFSC Code: UTIB0000004
5	Loan A/C No. 610400004886 Mr.Ebrahim Petiwala Ms.Fatima Makbul Petiwala	Flat No.702, 7th Floor, A Wing ,N G Silver Spring ,Phase-II, Bldg No 3,Ramdev Park,Mira Road East, Mumbai,, Maharashtra - 401107(Built up Area : 425 sq.ft)	27.05.2022	Rs.45,00,000.00 (Rupees Forty five Lakh Only)	Rs. 4,50,000.00 (Rupees Four Lakh Fifty Thousand Only)	27.09.2025 10.00 AM to 12.00 PM	Beneficiary Name : LIC HOUSING FINANCE LTD Beneficiary Bank Name:Axis Bank Beneficiary Bank Account No.:LHMU610400004886 IFSC Code: UTIB0000004
6	LOAN A/C NO. 610400003083 Mr.Boby Surendranath	Flat No.61, 6th Floor, Building K1, Dhawalgiri CHS, Yashodhan Megh Malhar Complex, Gen A.K. Vaidya Marg, Near Filmcity Road, Chincholi, Goregaon- East,Mumbai-400063 (Carpet Area :1162 sq.ft.)	25.07.2018	Rs.2,78,50,000.00 (Rupees Two Crore Seventy Eight Lakh Fifty Thousand Only)	Rs. 27,85,000.00 (Rupees Twenty Seven Lakh Eighty Five Thousand Only)	27. 09.2025 2.00 PM to 5.00 PM	Beneficiary Name : LIC HOUSING FINANCE LTD Beneficiary Bank Name:AxisBank Beneficiary Bank Account No.:LHMU610400003083 IFSC Code:UTIB0000004

Website For E- Auction

Last Date of Submission of Tender / Sealed bid

E- Auction date

Contact details of officials:

<https://bankauctions.in>

Oct 3rd 2025 before 5.00 PM.

Oct 4th 2025 from 12.00 PM to 13.00 PM

7715998729/ 97020 40992

Further to this PUBLIC NOTICE for E-Auction Sale of the above said Assets / properties (in terms and conditions of the SARFAESI, Act 2002 and rules thereunder) LICHL invites OFFERS through online mode only to purchase the said property as per the following Terms and Conditions as mentioned below:

- E-Auction Sale is being held on 'As is where is Basis' and 'As is what is Basis', 'whatever there is Basis' And 'Without Any Recourse Basis', and will be conducted "Online". The E-Auction will be conducted through LIC HFL approved E-auction service provider – M/s. 4closure.
- To the best of the knowledge and information of the Authorized Officer, no other encumbrance exists on the mortgaged property, except as disclosed in the publications. However, the interested Bidders to conduct their own independent due diligence verifications regarding the Location and Identity of the property, Inspection of Public records in the Sub Registrars' Offices/Civil Courts, to find any encumbrances, statutory liabilities, arrears of property tax, Income Tax, Excise Duty, Labor Dues, electricity, and maintenance dues, etc., of the Secured Asset. The Successful bidders shall have to bear all outgoing i.e., municipal taxes, maintenance/society charges, electricity charges, water for any charge, lien, liabilities, etc., of whatsoever nature pending upon the properties as mentioned above.
- The intending bidders should register their names at the portal <https://bankauctions.in/> and get their user-id and password free of cost. Prospective bidders may avail online training on E-Auction from the service provider Agency: M/s. 4closure, # 605 A, 6th Floor, Maitrivanam, Hyderabad -500038 info@bankauctions.in, Mr. Nitesh D. Pawar - 8142000725, nitesh@bankauctions.in.
- The E-auction Sale is subject to the conditions prescribed in the SARFAESI Act/Rules 2002 and the terms and conditions mentioned hereunder/ website also subject to conditions in the offer/bid documents to be submitted by the intending/participating bidders.
- Every bidder is required to have his/her own email address in order to participate in the online E-auction. Once Intending Bidder formally registers as a qualified tenderer before Authorized Officer of LICHL, will have to express his/ her interest to participate through the E-auction bidding platform, by submitting documents. It shall be the tenderer's/online bidder's sole responsibility to procure his/her login ID and password from the E-auction service provider.
- The aforesaid properties shall not be sold below the Reserve Price mentioned above.
- If the successful bidder defaults in effecting payments or fails to adhere to the terms and condition of E-Auction in any manner the amount already deposited will be forfeited and he/she shall not have any claim as such for forfeited amount.
- The offer/s along with the aforesaid Earnest Money Deposit (EMD) can be submitted "online" through the portal eg., "<https://bankauctions.in>" along with the EMD and scanned copy of KYC documents including PAN Card & (Aadhar Card) address proof, to the service provider, mentioned above on or before the Bid Submission due date & time as per Other details of Auction above. Authorised Officer is not bound to accept highest offer made by the bidder if not acceptable to the secured creditor.
- Every Bidder shall deposit EMD before participating in E-Auction. The said Deposit/s shall be adjusted in the case of successful bidder/s, otherwise refunded. The said earnest money deposit/s will not carry any interest.
- Initial Bidding increment is 10 % of Reserve Price. However, Authorised Officer will state bidding increment amount percentage for each property if, decided otherwise.
- The successful bidder/s shall deposit 25% of the amount of sale price, adjusting the EMD paid already, within 24 hours of bid acceptance by the Authorized officer/next working day before close of cash hours, in respect of the sale, failing which the earnest money deposited shall be forfeited. The balance 75% of the sale price is payable within 15 days from the date of confirmation of the sale unless decided otherwise by Authorised Officer in writing, the maximum period allowed is 90 days, beyond which time-period cannot be extended. In case of failure to deposit the balance amount within the prescribed period, the amount deposited shall be forfeited. The Authorized Officer shall not be required to give any further notice of forfeiture to the successful bidder.
- The successful bidder should bear the charges/fees payable on sale certificate, such as registration fees, stamp duty, taxes, or any other duties payable for getting the secured asset transferred in his/her name.
- The Sale Certificate will be issued only in the name of the successful bidder and only after receipt of the entire sale price.
- The notice is hereby given to the Borrowers/s, Mortgagor/s and Guarantor/s that they can bring the intending buyer/purchaser for purchasing the properties mentioned above, as per the terms and Conditions of the E-Auction Sale.
- Inspection of the photocopies of documents and Property Inspection of the above said properties can be done on the dates stated in the advertisement. Interested bidders shall contact the designated official as per the other details of E-Auction mentioned above. All conveyance and other expenses related to Inspection of the property/document copies shall be borne by the interested bidders.

For Inspection Contact: 7715998729/ 97020 40992.

The LIC Housing Finance Limited reserves the right to CANCEL / ACCEPT / REJECT / ALTER / MODIFY / POSTPONE the AUCTION without giving any reason whatsoever or prior Notice.

The sale is subject to confirmation by the Secured Creditor, viz., LIC Housing Finance Ltd.

Date : 31.08.2025
Place : Mumbai

Sd/-
Authorised Officer
LIC HOUSING FINANCE LIMITED

